

(4)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1497 OF 2006

MONDAY, THIS THE 7<sup>TH</sup> DAY OF MAY, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J  
HON'BLE MR. K. S. MENON, MEMBER-A

1. Vinay Kumar Saptarshi,  
Son of Late Sri P. Saptarshi,  
Working as Senior Section Engineer (Signal)/  
R.R.I./Kanpur N.C.R. Kanpur.
2. Chitharoo Ram, Son of Late Sri Ram Sakal Ram,  
Working as Senior Section Engineer (Signal)  
Allahabad, N.C.R. Allahabad.

..... . . . . . Applicant

By Advocate: Shri B. P. Yadav

Versus

1. Union of India through the Secretary,  
Ministry of Railway,  
New Delhi.
2. General Manager (P) Headquarter Office, Northern  
Railway Board House, New Delhi.
3. Divisional Railway Manager(P)  
Northern Railway, Allahabad.

..... . . . . . Respondents

By Advocate : . . . . .

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

When this matter is taken in the second call, on behalf of the learned counsel for the applicant has sought adjournment. We have no objection in granting



(5)

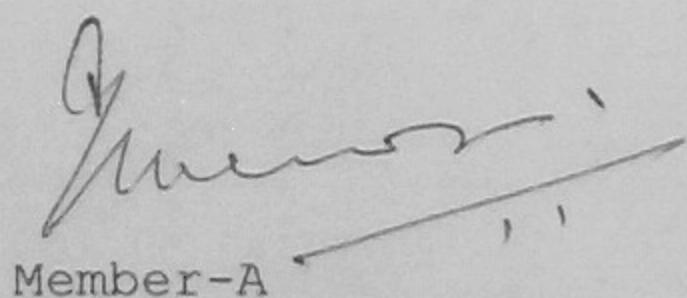
adjournment in the routine way in all the matters, which are listed for admission/orders. In this case inspite of the office report, the learned counsel for the applicant has not taken any steps to comply the same. The learned counsel for the applicant has noticed this fact since 20.12.2006 and thereafter the matter was listed before the court. When this matter is listed earlier occasions also the counsel for the applicant is not present and the matter is adjourned, after perusing the earlier order and with regard to the objections raised, by the office which are as follows:-

- 1. O.A. is barred by time.
- 2. Affidavit not filed in support of delay application.
- 3. No provision shown in he M.A.
- 4. Paging not done in index.
- 5. O.A. is not in proper format.
- 6. U.O.I. not represented through G.M.

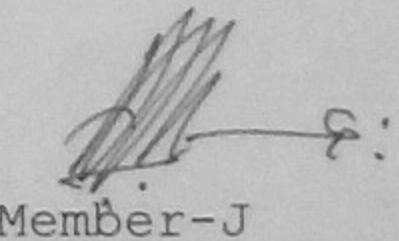
Defects not removed so far.

List for admission/Orders on 23.01.2007."

2. Having regard to the facts and circumstances stated above, we are of the opinion, that the learned counsel for the applicant is not interested in prosecuting the case since many defects have not so far removed inspite of the time granted. Hence, the O.A. is dismissed as defective one. No costs.



Member-A



Member-J

/ns/